

CENTRAL INFORMATION COMMISSION
Club Building, Opposite Ber Sarai Market
Old JNU Campus, New Delhi -110067
Tel : +91-11-26161796

Decision No.CIC/SG/C/2010/000329/7161

Complaint No.CIC/SG/C/2010/000329

COMPLAINT REMANDED : **First Appellate Authority**
TO Through PIO & Principal
Salwan (Boys) Senior Secondary School
Rajinder Nagar, New Delhi-110060.

Complainant : Mr. S C Kaushik
335/26, Tri Nagar,
Delhi-110035.

Respondent : **PIO & Principal**
Salwan (Boys) Senior Secondary School
Rajinder Nagar, New Delhi-110060.

Facts arising from the Complaint:

The complainant had filed an application with the PIO on 13/01/2010 asking for certain information. He received a reply from the PIO on 03/02/2010, which he found unsatisfactory. The complainant has therefore filed a complaint with the Commission under Section 18 of the RTI Act, 2005. The complainant has not used the alternate and efficacious remedy of First Appeal available under Section 19 (1) of the RTI Act. Consequently, the First Appellate Authority has not had the chance to review the PIO's decision as envisaged under the RTI Act.

Therefore, the matter is remanded to the First Appellate Authority with a direction to decide the matter in accordance with the provisions of the RTI Act, after giving all concerned parties an opportunity to be heard.

Decision:

The Complaint is disposed off.

Notice of this decision be given free of cost to the parties.

Shailesh Gandhi
Information Commissioner
16/03/2010

Encl: **Copy of the RTI Application dated 13/01/2010**

Copy of the PIOs reply dated 03/02/2010

(For any further correspondence in this matter, please mention the file number given above.) GJ